GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 3434
TO BE ANSWERED ON 23RD JULY, 2019

DOCTORS APPLYING FOR VRS

3434. SHRI RAM NATH THAKUR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether some doctors of Sports Injury Centre, Safdarjung Hospital and Dr. RML Hospital have requested for Voluntary Retirement Scheme (VRS);

(b) if so, whether any of them had been facing inquiry;

(c) whether before granting VRS, they have joined private hospitals; and

(d) if so, what actions have been taken against them?

ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d): Requests for voluntary retirement from service by doctors of Central Government hospitals belonging to Central Health Service (CHS) cadre, including from Sports Injury Centre, Safdarjung Hospital and Dr. RML Hospital are received from time to time by Government, on which decisions are taken as per extant rules and procedures.

A case of private employment without taking prior permission of competent authority by a CHS doctor has come to the notice of Government, recently.

Appropriate action as per approved decision of Competent Authority is taken on each of such cases.